

[English]

in this regard for the last three years, year-wise;

Special Courts to deal with Tax Matters.

1401. SHRI ANNA JOSHI:
SHRI PANKAJ CHOWDHARY:

(d) whether the Government propose to set up special courts to deal with matters relating to taxes;

Will the Minister of FINANCE be pleased to state:

(e) if so, the action taken in this regard; and

(a) the amount of direct and indirect taxes recovered during last three years, year-wise;

(f) if not, the reasons therefor?

(b) the amount held up in disputes relating to these taxes;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The amount of Direct and Indirect taxes collections during the last three years were as follows:-

(c) the number of court cases pending

(Rs. in Crores)

	(Direct Tax)	(Indirect Tax)
1988-89	8825.14	34646.00
1989-90	9984.47	40442.00
1990-91	11012.59	40924.00

(b) and (c). The amount held up in respect of Direct Taxes as on 31.3.91 is Rs. 1680 crores.

The number of pending Court cases in respect of Direct Taxes is as follows:-

	High Courts	Supreme Court
1987-88	33494	2818
1988-89	31939	2751
1989-90	35349	3482

Information regarding Indirect Taxes is being collected and will be laid on the Table of the House.

IMF Office in New Delhi

(d) to (f). A proposal is under consideration to set up Tribunals for direct and indirect taxes.

1402. KUMARI UMA BHARTI: Will the Minister of FINANCE be pleased to state:

(a) whether an office of International Monetary Fund has started functioning in New Delhi;